

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 216
(IB)-66/ND/2024
IA-1487/2024

IN THE MATTER OF:

IDBI Bank Limited ... **Applicant**
(Through Jai Kishan Teotia)
Versus

Sanjay Choudhary ... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1487/2024: Mr. Rajiv Singh, Ld. Counsel appearing for the PG submitted that the registry did not accept his reply, as the same was not accompanied by last order dated 15.04.2024. The Registry is directed to take the reply on record irrespective of the fact that the same is not accompanied by the last order.

List on 01.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)